## GOVERNMENT OF INDIA URBAN DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:229
ANSWERED ON:09.07.2014
REGULARIZATION OF UNAUTHORISED COLONIES
Devi Smt. Rama:Khaire Shri Chandrakant Bhaurao

## Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether regularisation of several unauthorised colonies in Delhi is pending since long;
- (b) if so, the details thereof and the reasons therefor along with the steps taken/being taken by the Government in this regard;
- (c) whether the residents in unauthorised colonies and recently regularised colonies do not have basic facilities like roads, drinking water and sewerage system;
- (d) if so, the details thereof; and
- (e) the action taken/being taken by the Government in this regard?

## **Answer**

## THE MINISTER OF URBAN DEVELOPMENT (SHRI M. VENKAIAH NAIDU)

- (a) & (b): 1639 colonies have applied for regularisation on the basis of public notice issued in October 2007 by Govt. of National Capital Territory of Delhi (GNCTD). The Government of India has already framed regulations for regularisation of unauthorised colonies inhabited by non-affluent sections in Delhi which have been notified in official gazette on 24.3.2008. Further amendments to the regulations have been carried out and notified on 16.6.2008 and 6.6.2012. GNCTD is coordinating and supervising the entire process of regularization of unauthorized colonies in Delhi. GNCTD has identified 895 colonies for regularization.
- (c) to (e): GNCTD has informed that the order for development works in 895 regularised colonies has already been issued and the basic services such as roads, drinking water and sewerage system etc. are being undertaken in 895 unauthorised colonies (UCs) and other such UCs which fulfill the criteria laid down in the regulation dated 24.3.2008.